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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

Original Application No.260/00679 of 2015
Cuttack, this the 14th day of October, 2015

**CORAM
HON'BLE MR. R.C. MISRA, MEMBER (A)**

Maheswar Panda,
aged about 58 years,
S/o. Late K. Panda,
At/PO/PMG Square,
Bhubaneswar, Dist-Khurda.

...Applicant
(Advocate: M/s. S. Mohanty, S.C. Mohanty, B. Biswal)

VERSUS

Union of India Represented through

1. Secretary, Department of Posts,
Dak Bhawan, New Delhi-11001.
2. Chief Postmaster General,
Odisha Circle, PMG Square, Bhubaneswar,
At/PO/Bhubaneswar, Dist. Khurda-751001.
3. Director, Postal Services,
Odisha Circle, Bhubaneswar,
At/PO/Bhubaneswar, Dist. Khurda-751001.

..... Respondents

Advocate(s)- Mr.A.Pradhan

ORDER(Oral)

R.C.MISRA, MEMBER(A)

Heard Mr.S.Mohanty, learned counsel for the applicant and
Mr.A.Pradhan, learned ACGSC for the respondents. Mr.Mohanty



submitted that applicant is a physically handicapped employee in the Department of Posts, who has been denied promotion to HSG-II and HSG-I even though he has been promoted notionally to LSG cadre with effect from 1.4.1997. Mr.Mohanty brought to my notice an order dated 23.4.2010 passed by the Chief Commissioner for Persons with Disabilities, wherein, respondents were directed to hold review DPC for promotion of the applicant to the post of LSG on notional basis and also for further notional promotion on the basis of promotion as LSG. This order was challenged in the Hon'ble High Court of Orissa and the Hon'ble High Court confirmed the order of the Chief Commissioner for Persons with Disabilities. Thereafter, vide order dated 26.2.2015 (A/3), the respondent-authorities implemented these orders and on the basis of recommendations of the DPC have given notional promotion to the applicant to LSG cadre with effect from 1.4.1997. Grievance of the applicant however, is that further notional promotion to HSG was not given to him.

2. It is noticed that on 17.6.2015, applicant has made a representation to the CPMG followed by another representation dated 31.8.2015 with a prayer that further notional promotion to HSG-II and HSG-I with effect from 1.4.2000 and 1.4.2003, respectively, may be granted on the basis of the earlier orders. Since the above representations are said to be pending, at this stage, therefore, without expressing any opinion on the merit of the matter, I would direct the CPMG (Res.No.2) to dispose of those representations if pending at his level and communicate a decision thereon to the applicant through a reasoned and speaking order within a period of sixty days from the date of receipt of this order.



3. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

On the prayer made by the learned counsel, copy of this order along with paper book of O.A. be sent to respondent no.2 by speed post at the cost of the applicant, for which Mr.Mohanty undertakes to file the postal requisites by 16.10.2015. Free copy of this order be made over to learned counsel for both the sides.

R.C.MISRA
MEMBER(A)

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